

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 304**  
**(IB)-635(PB)/2021**  
**New IA-01/2024**

**IN THE MATTER OF:**  
**Technology Park Ltd**

... **Applicant/Petitioner**

**Versus**

**Alchemist Infra Realty Ltd.**

... **Respondent**

**Under Section: 7 of IBC, 2016**

**Order delivered on 30.01.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** :

**For the Respondent** :

**For the RP** : Adv. Alok Dhir Varsha Banerjee, Adv. Mahima  
Ahuja

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

**IA-01/2024:-** The present application has been preferred under Section 31 of IBC, 2016 for approval of the Resolution Plan. Let the RP place the factual developments on the record in the evolved performa. The copy of performa may be collected by him from the Court Officer during the course of day. Let the application be listed on 28.02.2024.

**Sd/-**  
**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**  
**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**